

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 1373/2024**

**IN THE MATTER OF:**

News Item titled "How sand miners laid road across Yamuna between Delhi and Ghaziabad" appearing in the Times of India dated 30.11.2024

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FILED BY:

NEW DELHI  
DATED: 22.07.2025

  
**JYOTI MENDIRATTA**  
 Advocate for the Govt. of NCT of Delhi  
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 jmalawoffices@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1373/2024

News Item titled "How sand miners laid road across Yamuna between Delhi and Ghaziabad" appearing in the Times of India dated 30.11.2024

DATE OF HEARING: 23.07.2025

SUBMISSION BY R-7 SDM (ALIPUR) IN COMPLIANCE OF THIS HON'BLE TRIBUNAL ORDER DATED 30.04.2025

MOST RESPECTFULLY SHOWETH:-

1. That I, the Sub-Divisional Magistrate (SDM), Alipur, Delhi, am submitting this response on behalf of my office with the utmost respect and compliance to the directions issued by the Hon'ble Tribunal vide order dated 30.04.2025 in Original Application No. 1373 of 2024 concerning the matter titled "How sand miners laid road across Yamuna between Delhi and Ghaziabad" as reported in the Times of India dated 30.11.2024.
2. In the para 13 of the Hon'ble Courts orders dated 30.04.25 it has been directed that "*In his response, SDM, Alipur, Delhi, shall specifically mention the statutory provisions and the administrative instructions in accordance with which the complaints were filed and disposed of by him as disclosed by the material on record*".
3. That as per the reports submitted by the DM (North) in the affidavit dated 22.04.25, and on further investigations in to the Kalandras submitted by the Police Authorities to SDM (Alipur) in the last few years (copy annexed as Annexure-I) it has been observed that all the Kalandras were submitted under Sections 5 and 15 of the Environment (Protection) Act, 1986, reiterated as follows:

*5. Power to give directions.—Notwithstanding anything contained in any other law but subject to the provisions of this Act, the Central Government may, in the*



exercise of its powers and performance of its functions under this Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.

*Explanation.*—For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct—

- (a) the closure, prohibition or regulation of any industry, operation or process; or  
 (b) stoppage or regulation of the supply of electricity or water or any other service.

**15. Penalty for contravention of the provisions of the Act and the rules, orders and directions.**—(1) Whoever fails to comply with or contravenes any of the provisions of this Act, or the rules made or orders or directions issued thereunder, shall, in respect of each such failure or contravention, be punishable with imprisonment for a term which may extend to five years or with fine which may extend to one lakh rupees, or with both, and in case the failure or contravention continues, with additional fine which may extend to five thousand rupees for every day during which such failure or contravention continues after the conviction for the first such failure or contravention.

(2) If the failure or contravention referred to in sub-section (1) continues beyond a period of one year after the date of conviction, the offender shall be punishable with imprisonment for a term which may extend to seven years.

4. That the **kalandras filed by the police authorities**, reviewed and acted upon by this office, clearly referred to environmental pollution being caused due to unregulated transportation of earth/sand in uncovered tractor trollies and tipper vehicles. The nature of offences, as reported in the kalandras, was uniform and repetitive. Sample observations include:

“Tractor ki trolley mitti se bhari thi jo dhaki hui nahi thi, jis se mitti uad kar paryavaran ko dushit kar rahi thi.”

“Reti udkar hawa ko dushit kar rahi thi. Jab puchha gaya to koi santosjanak uttar nahi diya gaya.”



5. That **nowhere in these kalandras** was there any express mention of *illegal sand mining* or *unauthorised extraction* from the riverbed. Accordingly, this office, in exercise of quasi-judicial powers, imposed penalties strictly limited to the environmental pollution offences under the EP Act.
6. That it is clarified for the kind consideration of this Hon'ble Tribunal that the **release of the impounded vehicles** was not directed or ordered by this office; the penal orders issued were restricted to imposition of fines under EP Act. The responsibility of investigation into the ownership, usage, and legality of material transported and vehicles used thereof and any action remained with the Police Authorities and Mining Department as per law.
7. This office acknowledges the directives of the Hon'ble Tribunal and affirms that appropriate action has been initiated in the matter. **The actions taken by this office were carried out under Sections 5 and 15 of the Environment (Protection) Act, 1986, based on police kalandras received. It is pertinent to highlight that the police kalandras, which formed the basis of the action, did not mention any instance of illegal trafficking of sand. The confiscation of the vehicle in question was executed solely on the grounds of environmental pollution, in accordance with the established rules and general practice across Delhi.** In line with the same, this office has imposed fines on the offenders, which are consistent with the standard penalties applied in similar cases.
8. That it is most respectfully submitted that **no sand mining activity is permitted along the banks of River Yamuna in the Government of National Capital Territory of Delhi (GNCT of Delhi).**
9. To apprise Hon'ble Court of the series of administrative interventions already initiated to check any activity amounting to Illegal sand mining:
  - a. The Sub-Divisional Magistrate (Alipur), in his letter dated 16.07.2024 to the District Magistrate (Baghpat, U.P.), has sought immediate cessation of illegal sand extraction from Village Kulakpur and requested continuous field-level monitoring



until a joint inter-state demarcation is formally concluded. Inability shown in the matter by SDM (Khekra) has been placed as (Annex-II).

- b. That vide letter dated 16.08.2024 concerned ACP and vide letter dated 02.09.2024 & 04.01.2025 the SHO concerned has been directed to take necessary action in the matter and deploy police personnel for 24-hour patrolling duty (Annexure-III).
- c. That vide letter dated 02.09.2024 the field officials of I&FC have been directed to sensitise the concerned staff to immediately inform the police authorities telephonically if violation is reported for urgent necessary action in the matter (Annexure-IV).
- d. That vide letter dated 02.09.2024 & 04.01.2025 BDO (North) has been requested to ensure the protection of the Gram Sabha Land casualty in the matter and submit the Action Taken in the matter (Annexure-V).
- e. Following the Hon'ble Courts directions a comprehensive field inspection was carried out on 02.06.2024 by the SDM (Alipur), Tehsildar, Naib Tehsildar, Halka Patwari, and police personnel at Shank No. 24 and Shank No. 13. As per the Patwari's site report, jurisdiction is uncertain in the border areas and cannot be conclusively determined without formal boundary demarcation. The same has been reported to the appropriate authorities for taking urgent necessary action in the matter (Annex-VI).
10. Taking into account the esteemed directions of the Hon'ble Tribunal, the Police Authorities have also been directed to thoroughly investigate the kalandras filed u/s 5/15 of EP Act and report with clear and detailed recommendations to enable this office to take further appropriate action in compliance with the law and the Tribunal's orders. Also, wherever prima facie evidence of illegal sand mining or associated environmental violations is established take strict action in accordance with law including lodging of FIR against such offenders, if necessary. **This step ensures that all aspects of the matter are comprehensively addressed, aligning with the intent of the Hon'ble Court.**



11. This office has always acted in good faith and with due diligence, adhering to the legal framework and administrative norms prevalent in the region. The actions taken were intended to address the environmental concerns raised and were not reflective of any intent to overlook broader issues such as illegal sand trafficking, which were not indicated in the police kaandras at the time of action.
12. That the non-compliance of the orders of the Hon'ble Court is never the intention of the department. That the department has great respect for the orders passed by the Hon'ble Court and the compliance of the same is always the endeavor of the department. We remain committed to upholding the rule of law and protecting the environment, and we assure the Tribunal of our full cooperation in implementing its directives.

That in light of the submissions made herein above, a report/reply is being submitted for kind consideration before this Hon'ble Tribunal. Undersigned assures that the orders/directions passed by this Hon'ble Commission shall be complied timely with in toto and spirit.

It is prayed accordingly.

DELHI

DATED: 21.07.2025

Sr. Kanishk  
SUB DIVISIONAL MAGISTRATE (ALIPUR)



THROUGH

COUNSEL

JYOTI MENDIRATTA

Advocate for the GNCT of Delhi  
H-34, Jangpura Extension, (Lower Ground Floor)  
Near INOX EROS Cinema, New Delhi-110014  
Ph: 9811136141 email: jmalawoffices@gmail.com

## ANNEXURE-I (Colly)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL-[sdmalipur1@gmail.com](mailto:sdmalipur1@gmail.com)

Dated: 12/12/24

F. No. SDM/AP/2023/11242-244

DD NO: 022

Dated: 26/10/2024

P.S. Alipur

KALANDRA U/S 5/15 E.P ACT

Present Sh. Mohd Saddam s/o Md Mustkim r/o ward no. 03 Bishanpur Jakhar PS-Rosera Ghat, Samastipur Bihar. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologizes for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.P Act as per kalandra from P.S Alipur Delhi.

After perusal of the kalandra and the available facts, I hereby order a deposit of Rs. 10, 000/- (Rs. Ten Thousand Only) as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.



(AMAN SINGH LOHAN)  
SUB DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

F. No SDM/AP/2023/ 11242-244  
Copy to:-

Dated: 12/12/24

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, Alipur, Delhi.
3. Sh. Mohd Saddam s/o Md Mustkim r/o ward no. 03 Bishanpur Jakhar PS-Rosera Ghat, Samastipur Bihar.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL-sdmalipur1@gmail.com

Dated: 21/04/25

F. No. SDM/AP/MISC/2025/524-25

DD No.: 127-A  
P.S.: Bhalswa Dairy  
U/s 129 BNSS-2023  
Case Title: Neeraj S/o Gagan Sahani  
Dated: 21/04/2025

**RELEASE ORDER**

Whereas, the accused Sh. Neeraj S/o Gagan Sahani, R/o Jhuggi No. 162, Viashwanath Puri Bhalswa Dairy, Delhi, was brought before the SDM (Model Town) on 11/04/2025 with charges under Section 129 of BNSS-2023 and was sent to Judicial Custody for a period of 08 days, with directions to produce him again before the SDM (Model Town) on 18/04/2025.

Whereas, due to Good Friday (Government holiday) on 18/04/2025, the accused was produced before the Link Magistrate, SDM Sarita Vihar, who further extended the Judicial Custody for a period of 03 days, directing that the accused be produced before SDM Model Town on 21/04/2025.

Now, in compliance with the above directions and in the absence of SDM Model Town (on leave), I, AMAN SINGH LOHAN, Link Officer on behalf of SDM Model Town, upon review of the case and custody period completed as per above orders, hereby order the release of: **Sh. Neeraj S/o Gagan Sahani, R/o Jhuggi No. 162, Viashwanath Puri Bhalswa Dairy, Delhi** from Judicial Custody with immediate effect, subject to there being no other pending proceedings or legal hindrances in any other case.



  
(AMAN SINGH LOHAN)  
SUB-DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

F. No. SDM/AP/MISC/2025/524-25  
Copy to:-

1. To Superintendent, Tihar Jail for necessary action and release.
2. SHO, PS Bhalswa Dairy, Delhi for record and compliance.

Dated: 21/04/25

  
C. meetra  
no 2011 LOMD  
mob. 9136354  
dt - 21/04/25

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL: [sdmalipur1@gmail.com](mailto:sdmalipur1@gmail.com)

F. No. SDM/AP/2023/514-16

Dated: 21/04/25

DD NO: 117A

Dated: 09/04/2025

P.S. Alipur

KALANDRA U/S 5/15 E.P ACT

Present Sh. Parvinder s/o Sh. Charn Singh r/o H.no. 205, Gurudwara Wali Gali, Village Jhangola, Delhi. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologizes for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.P Act as per kalandra from P.S Alipur Delhi.

After perusal of the kalandra and the available facts, I hereby order a deposit of Rs. 15, 000/- (Rs. Fifteen Thousand Only) as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.



(AMAN SINGH LOHAN)  
SUB-DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

Dated: 21/04/25

F. No SDM/AP/2023/514-16  
Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, Alipur, Delhi.
3. Sh. Sh. Parvinder s/o Sh. Charn Singh r/o H.no. 205, Gurudwara Wali Gali, Village Jhangola, Delhi.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL-[sdmalipur1@gmail.com](mailto:sdmalipur1@gmail.com)

F. No. SDM/AP/2023/508-510

Dated: 21/04/25

DD NO: 117A

Dated: 09/04/2025

P.S. Alipur

KALANDRA U/S 5/15 E.P ACT

Present Sh. Dharmendra Kumar Singh s/o Sh. Vijay Kumar Singh r/o village Jindpur, Delhi. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologizes for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.P Act as per kalandra from P.S Alipur Delhi.

After perusal of the kalandra and the available facts, I hereby order a deposit of Rs. 15, 000/- (Rs. Fifteen Thousand Only) as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.

(AMAN SINGH LOHAN)  
SUB DIVISIONAL MAGISTRATE  
ALIPUR, DELHI



Dated: 21/04/25

F. No SDM/AP/2023/508-510  
Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, Alipur, Delhi.
3. Sh. Dharmendra Kumar Singh s/o Sh. Vijay Kumar Singh r/o village Jindpur, Delhi.

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GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL-[sdmalipur1@gmail.com](mailto:sdmalipur1@gmail.com)

Dated: 21/04/25

F. No. SDM/AP/2023/511-13

P.S. Alipur

DD NO: 117A

Dated: 09/04/2025

KALANDRA U/S 5/15 E.P ACT

Present Sh. Yashpal s/o Sh. Dariyav Singh r/o Kh. no. 70/115/1, Near Hanuman Mandir, Extended Lal Dora, Singhola, Delhi. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologizes for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.P Act as per kalandra from P.S Alipur Delhi.

After perusal of the kalandra and the available facts, I hereby order a deposit of Rs. 15, 000/- (Rs. Fifteen Thousand Only) as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.



(AMAN SINGH LOHAN)  
SUB-DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

Dated: 21/04/25



F. No SDM/AP/2023/511-13  
Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, Alipur, Delhi.
3. Sh. Yashpal s/o Sh. Dariyav Singh r/o Kh. no. 70/115/1, Near Hanuman Mandir, Extended Lal Dora, Singhola, Delhi.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL:sdmalipur1@gmail.com

Dated: 21/03/25

F. No. SDM/AP/2023/13042-44

DD NO: 068

Dated: 18/03/2025

P.S. Alipur

KALANDRA U/S 5/15 E.P ACT

Present Sh. Pankaj s/o Sh. Brahmpal Singh r/o H.no. 127, Village Atali Budana, Distt, Mujjaffar Nagar, U.P. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologizes for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.P Act as per kalandra from P.S Alipur Delhi.

After perusal of the kalandra and the available facts, I hereby order a deposit of Rs. 15, 000/- (Rs. Fifteen Thousand Only) as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.



(AMAN SINGH LOHAN)  
SUB DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

Dated: 21/03/25

F. No SDM/AP/2023/13042-44

Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, Alipur, Delhi.
3. Sh. Pankaj s/o Sh. Brahmpal Singh r/o H.no. 127, Village Atali Budana, Distt, Mujjaffar Nagar, U.P.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL-sdmalipur1@gmail.com

F. No. SDM/AP/2023/12275-77

Dated: 13/01/25

DD NO: 070

Dated: 28/11/2024

P.S. Alipur

KALANDRA U/S 5/15 E.P ACT

Present Sh. Pushpender Singh s/o Sh. Veerpal Singh r/o Kh.no 27/11, Fateh Colony, Village Bakhtawarpur Delhi. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologizes for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.P Act as per kalandra from P.S Alipur Delhi.

After perusal of the kalandra and the available facts, I hereby order a deposit of Rs. 10,000/- (Rs. Ten Thousand Only) as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.



(AMAN SINGH LOHAN)  
SUB DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

Dated: 13/01/25

F. No SDM/AP/2023/12275-77  
Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, Alipur, Delhi.
3. Sh. Pushpender Singh s/o Sh. Veerpal Singh r/o Kh.no 27/11, Fateh Colony, Village Bakhtawarpur Delhi.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL-[sdmalipur1@gmail.com](mailto:sdmalipur1@gmail.com)

Dated: 23/12/2024

F. No. SDM/AP/2023/11670-72

DD NO: 041

Dated: 21/12/2024

P.S. Alipur

KALANDRA U/S 5/15 E.P ACT

Present Sh. Pintu Tyagi s/o Sh. Devdutt Tyagi r/o H.no. 251 Holami Kalan, Alipur, Outer North. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologizes for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.P Act as per kalandra from P.S Alipur Delhi.

After perusal of the kalandra and the available facts, I hereby order a deposit of Rs. 15, 000/- (Rs. Fifteen Thousand Only) as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.



(AMAN SINGH LOHAN)  
SUB DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

F. No SDM/AP/2023/11670-72  
Copy to:-

Dated: 23/12/2024

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, Alipur, Delhi.
3. Sh. Pintu Tyagi s/o Sh. Devdutt Tyagi r/o H.no. 251 Holami Kalan, Alipur, Outer North.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL-sdmalipur1@gmail.com

Dated: 22/08/2024

F. No. SDM/AP/2023/7113-15

DD NO: 107A

Dated: 16/08/2024

P.S. SWAROOP NAGAR

KALANDRA U/S 5/15 E.P ACT

Present Sh. Sandeep s/o Doodh Nath, Present address Kh. No. 8/21, Gali no. 5, Swaroop Nagar Delhi & Permanent address Village-Khutawa Chak, Post- Gaura, Distt- Azamgarh (UP). He submits that he is a poor man. He was unaware about the relevant provision of land. He apologizes for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.P Act as per kalandra from P.S Alipur Delhi.

After perusal of the kalandra and the available facts, I hereby order a deposit of Rs. 15, 000/- (Rs. Fifteen Thousand Only) as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.



(AMAN SINGH LOHAN, DANICS)  
SUB DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

F. No SDM/AP/2023/ 7113-15  
Copy to:-

Dated: 22/08/2024

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, Swaroop Nagar, Delhi.
3. Sh. Sandeep s/o Doodh Nath, Present address Kh. No. 8/21, Gali no. 5, Swaroop Nagar Delhi & Permanent address Village-Khutawa Chak, Post- Gaura, Distt- Azamgarh (UP)..

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL-sdmalipur1@gmail.com

F. No. SDM/AP/2023/13167-69

Dated: 25/03/25

DD NO: 011

Dated: 21/03/2025

P.S. Alipur

KALANDRA U/S 5/15 E.P ACT

Present Sh. Irfan s/o Sh. Majid r/o Village Sikarpur Post Tauru, Dist Mewat Haryana. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologizes for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.P Act as per kalandra from P.S Alipur Delhi.

After perusal of the kalandra and the available facts, I hereby order a deposit of Rs. 30, 000/- (Rs. Thirty Thousand Only) as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.



*(Handwritten Signature)*

(AMAN SINGH LOHAN)  
SUB DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

Dated:

F. No SDM/AP/2023/  
Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, Alipur, Delhi.
3. Sh. Irfan s/o Sh. Majid r/o Village Sikarpur Post Tauru, Dist Mewat Haryana.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL-sdmalipur1@gmail.com

F. No. SDM/AP/2023/8534-36

Dated:

DD NO: 100

Dated: 03/09/2024

P.S. Alipur 23/09/24

KALANDRA U/S 5/15 E.P ACT

Present Sh. Tarun s/o Sohan Pal r/o H.no. Brahm Prakash wali gali, Village Sungarpur, Delhi Alipur. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologizes for his work and submit that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.P Act as per kalandra from P.S Alipur Delhi.

After perusal of the kalandra and the available facts, I hereby order a deposit of Rs. 10,000/- (Rs. Ten Thousand Only) as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.

(AMAN SINGH LOHAN)  
SUB DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

Dated: 23/09/24

F. No SDM/AP/2023/8534-36  
Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, Alipur, Delhi.
3. Sh. Tarun s/o Sohan Pal r/o H.no. Brahm Prakash wali gali, Village Sungarpur, Delhi Alipur.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)

D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL-[sdmalipur1@gmail.com](mailto:sdmalipur1@gmail.com)

F. No. SDM/AP/2023/13534-36

Dated: 03/03/2025

DD NO: 085

Dated: 10/02/2025

P.S. Alipur

KALANDRA U/S 5/15 E.P ACT

Present Mohd. Saddam s/o Md Mustkim r/o ward no. 03 Bishanpur Jakhar, PS-Rosera Ghat, Samastpur Alipur Outer North, Delhi. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologizes for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.P Act as per kalandra from P.S Alipur Delhi.

After perusal of the kalandra and the available facts, I hereby order a deposit of Rs. 08,000/- (Rs. Eight Thousand Only) as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.



(AMAN SINGH LOHAN)  
SUB DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

Dated: 03/03/2025

F. No SDM/AP/2023/13534-36

Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, Alipur, Delhi.
3. Mohd. Saddam s/o Md Mustkim r/o ward no. 03 Bishanpur Jakhar, PS-Rosera Ghat, Samastpur Alipur Outer North, Delhi.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL-[sdmalipur1@gmail.com](mailto:sdmalipur1@gmail.com)

F. No. SDM/AP/2023/173-175

Dated: 05/01/2024

DD NO: 22A

Dated: 26/12/2023

P.S. ALIPUR

KALANDRA U/S 5/15 E.P ACT

Present Sadir Ahmad s/o Khuda Baksh r/o plot no. 397, Kh No. 415/1, 416, Chandan Park, Gali No. 12, Siraspur Delhi. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologizes for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.P Act as per kalandra from P.S Alipur, Delhi.

After perusal of the kalandra and the available facts, I hereby order to the deposit of Rs. 08, 000/- (Rs. Eight, Thousand Only) as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.

NAVNEET MANN (IAS)  
SUB DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

Dated: 05/01/2024

F. No SDM/AP/2023/173-175  
Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, Alipur, Delhi-36.
3. Sadir Ahmad s/o Khuda Baksh r/o plot no. 397, Kh No. 415/1, 416, Chandan Park, Gali No. 12, Siraspur Delhi.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL-sdmalipur1@gmail.com

F. No. SDM/AP/2023/ 521-523

Dated: 23/1/24

DD NO: 061

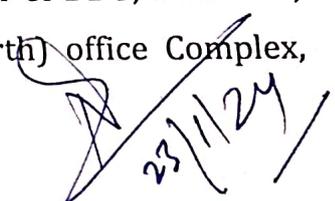
Dated: 13/01/2024

P.S. ALIPUR

KALANDRA U/S 5/15 E.P ACT

Present Naresh Kumar s/o Dalvir Singh r/o Village Bastora Narang, P.S. Mawana, Distt. Meerut U.P. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologizes for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.P Act as per kalandra from P.S Alipur, Delhi.

After perusal of the kalandra and the available facts, I hereby order to the deposit of Rs. 07, 000/- (Rs. Seven, Thousand Only) as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.

  
NAVNEET MANN (IAS)  
SUB DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

F. No SDM/AP/2023/ 521-523

Dated: 23/1/24

Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, Alipur, Delhi-36.
3. Naresh Kumar s/o Dalvir Singh r/o Village Bastora Narang, P.S. Mawana, Distt. Meerut, U.P.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL-[sdmalipur1@gmail.com](mailto:sdmalipur1@gmail.com)

Dated: 05/01/2024

F. No. SDM/AP/2023/173-175

DD NO: 22A

Dated: 26/12/2023

P.S. ALIPUR

KALANDRA U/S 5/15 E.P ACT

Present Sadir Ahmad s/o Khuda Baksh r/o plot no. 397, Kh No. 415/1, 416, Chandan Park, Gali No. 12, Siraspur Delhi. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologizes for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.P Act as per kalandra from P.S Alipur, Delhi.

After perusal of the kalandra and the available facts, I hereby order to the deposit of Rs. 08, 000/- (Rs. Eight, Thousand Only) as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.

NAVNEET MANN (IAS)  
SUB DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

Dated: 05/01/2024

F. No SDM/AP/2023/173-175  
Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, Alipur, Delhi-36.
3. Sadir Ahmad s/o Khuda Baksh r/o plot no. 397, Kh No. 415/1, 416, Chandan Park, Gali No. 12, Siraspur Delhi.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL-[sdmalipur1@gmail.com](mailto:sdmalipur1@gmail.com)

F. No. SDM/AP/2023/ 521-523

Dated: 23/1/24

DD NO: 061

Dated: 13/01/2024

P.S. ALIPUR

KALANDRA U/S 5/15 E.P ACT

Present Naresh Kumar s/o Dalvir Singh r/o Village Bastora Narang, P.S. Mawana, Distt. Meerut U.P. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologizes for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.P Act as per kalandra from P.S Alipur, Delhi.

After perusal of the kalandra and the available facts, I hereby order to the deposit of Rs. 07, 000/- (Rs. Seven, Thousand Only) as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.



NAVNEET MANN (IAS)  
SUB DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

F. No SDM/AP/2023/ 521-523

Dated: 23/1/24

Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, Alipur, Delhi-36.
3. Naresh Kumar s/o Dalvir Singh r/o Village Bastora Narang, P.S. Mawana, Distt. Meerut, U.P.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL-[sdmalipur1@gmail.com](mailto:sdmalipur1@gmail.com)

F. No. SDM/AP/2023/41-43

Dated: 03/0

DD NO: 40A

Dated: 27/12/2023

P.S. SWAROOP NAGAR

KALANDRA U/S 5/15 E.P ACT

Present Sh. Chand Ali s/o Salim Miyan r/o Chaitiya Diyar PO/PS Malahi Areraj, Mohihari, Bihar-885425. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologizes for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.V Act as per kalandra from P.S Swaroop Nagar, Delhi.

After perusal of the kalandra and the available facts, I hereby order to the deposit of Rs. 08, 000/- (Rs. Eight, Thousand Only) as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.

NAVNEET MANN (IAS)  
SUB-DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

Dated: 03/01/24

F. No SDM/AP/2023/41-43

Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, Swaroop Nagar, Delhi-36.
3. Sh. Chand Ali s/o Salim Miyan r/o Chaitiya Diyar PO/PS Malahi Areraj, Mohihari, Bihar-885425.



GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL-[sdmalipur1@gmail.com](mailto:sdmalipur1@gmail.com)

F. No. SDM/AP/2023/77133-135

Dated: 30/11/23

DD NO: 97A

Dated: 03/11/2023

P.S. ALIPUR

KALANDRA U/S 5/15 E.V ACT

Present Sh. Gurmukh Singh s/o Thana Singh r/o H. No. H-506 Gali No. 9 Swaroop Nagar, Delhi. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologizes for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.V Act as per kalandra from P.S Alipur, Delhi.

After perusal of the kalandra and the available facts, I hereby order to the deposit of **Rs. 10, 000/- (Rs. Ten, Thousand Only)** as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.

*(Handwritten Signature)*  
30.11.23

NAVNEET MANN (IAS)  
SUB DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

Dated:



F. No SDM/AP/2023/  
Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, Alipur, Delhi-36.
3. Sh. Gurmukh Singh s/o Thana Singh r/o H. No. H-506 Gali No. 9 Swaroop Nagar, Delhi.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL-sdmalipur1@gmail.com

F. No. SDM/AP/2023/75605-2

Dated: 22/09/23

DD NO: 147-A

Dated: 21/08/2023

P.S. ALIPUR

KALANDRA U/S 5/15 E.V ACT

Present Smt. Sushila Devi w/o Sh. Bhoop Singh, r/o H No. 1918 Baniya wali gali, Near Sabji Mandi, Alipur, Delhi. She submits that she is a poor woman. She was unaware about the relevant provision of land. She apologises for her work and submits that she will not repeat the offence in future. She has committed the offence under section 5/15 of E.V Act as per kalandra from P.S Alipur, Delhi.

After perusal of the kalandra and the available facts, I hereby order to the deposit of Rs. 2, 000/- (Rs. Two, Thousand Only) as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.

  
NAVNEET MANN (IAS)  
SUB DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

Dated:

F. No SDM/AP/2023/  
Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, Alipur, Delhi.
3. Smt. Sushila Devi w/o Sh. Bhoop Singh, r/o H No. 1918 Baniya wali gali, Near Sabji Mandi, Alipur, Delhi.

  
Himanshu  
9910591605

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI**  
**OFFICE OF THE DISTRICT MAGISTRATE (NORTH)**  
**D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.**  
**TEL: 011-27703773, E-MAIL-sdmalipur1@gmail.com**

F. No. SDM/AP/2023/76324-26

Dated: 23/10/2023

DD NO: 003

Dated: 21/10/2023

P.S. ALIPUR

**KALANDRA U/S 5/15 E.V ACT**

Present Sh. Gurudev Singh s/o Santosh Singh, r/o H no. 31 lakkha singh wali gali no. 02 Jhangola North west Delhi-85. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologizes for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.V Act as per kalandra from P.S Alipur, Delhi.

After perusal of the kalandra and the available facts, I hereby order to the deposit of **Rs. 07, 000/- (Rs. Seven, Thousand Only)** as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.



F. No SDM/AP/2023/76324-26

Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, Alipur, Delhi-36.
3. Sh. Gurudev Singh s/o Santosh Singh, r/o H no. 31 lakkha singh wali gali no. 02 Jhangola North west Delhi-85.

*Navneet Mann*  
 Recieve of one order copy

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL-sdmalipur1@gmail.com

F. No. SDM/AP/2023/75131-33

Dated: 15/09/23

DD NO: 122A

Dated: 08/09/2023

P.S. SWAROOP NAGAR

KALANDRA U/S 5/15 E.V ACT

Present Sh. OM Prakash Mehto s/o Sh. Ram Ratan, r/o Jhuggi No. 131 Lohiya Camp Village Haiderpur Shalimar Bagh Delhi. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologies for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.V Act as per kalandra from P.S Alipur, Delhi.

After perusal of the kalandra and the available facts, I hereby order to the deposit of Rs. 5000/- (Five Thousand Only) as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.



NAVNEET MANN (IAS)  
SUB DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

Dated: 15/09/23



F. No SDM/AP/2023/75131-33  
Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, P.S. Swaroop Nagar, Delhi.
3. Sh. OM Prakash Mehto s/o Sh. Ram Ratan, r/o Jhuggi No. 131 Lohiya Camp Village Haiderpur Shalimar Bagh Delhi.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL: [sdmalipur@gmail.com](mailto:sdmalipur@gmail.com)

F. No. SDM/AP/2022/73200-202

Dated: 19/07/2023

DD NO: 98A

Dated: 12/05/2023

P.S. SWAROOP NAGAR

KALANDRA U/S 5/15 E.V ACT

Present Sh. Jivan s/o Sh. Ram Chander, r/o Kh No-16/6, gali-14 B, Swaroop Nagar, Delhi accused in the above mentioned kalandra. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologises for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.V Act as per kalandra from P.S Alipur, Delhi.

After perusal of the kalandra and the available facts, I hereby order to the deposit of Rs.15, 000/- (Rupees) (Fifteen Thousand Only) as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.

  
19.07.23

NAVNEET MANN (IAS)  
SUB DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

Dated: 19/07/2023

F. No. 2535/SDM/AP/2023/73200-202  
Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, P.S. Swaroop Nagar, Delhi.
3. Sh. Sh. Jivan s/o Sh. Ram Chander r/o Kh. No-16/6, gali-14 B, Swaroop Nagar, Delhi.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL-sdmalipur@gmail.com

F. No. SDM/AP/2022/72894-896

Dated: 11/07/23

DD NO: 93A

Dated: 03/07/2023

P.S. SWAROOP NAGAR

KALANDRA U/S 5/15 E.V ACT

Present Sh. Vishnu s/o Sh. Mahipat, r/o jhuggi no. N-62/358 Patrachar wali Jhuggi Timarpur Delhi accused in the above mentioned kalandra. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologises for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.V Act as per kalandra from P.S Alipur, Delhi.

After perusal of the kalandra and the available facts, I hereby order to release the Vehicle i.e. Tata Dumper (DL1LAG5404) vide memo dated 03.07.2023 in the present kalandra subject to the deposit of Rs. 20,000/- (Rupees) Twenty thousand only as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.



11.7.23

NAVNEET MANN (IAS)  
SUB DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

Dated: 11/07/23

F. No. 2535/SDM/AP/2023/72894-896

Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, P.S. Swaroop Nagar, Delhi.
3. Sh. Vishnu s/o Sh. Mahipat, r/o jhuggi no. N-62/358 Patrachar wali Jhuggi Timarpur Delhi.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL-sdmalipur@gmail.com

Dated: 11/07/23

F. No. SDM/AP/2022/72894-846

DD NO: 93A

Dated: 03/07/2023

P.S. SWAROOP NAGAR

KALANDRA U/S 5/15 E.V ACT

Present Sh. Vishnu s/o Sh. Mahipat, r/o jhuggi no. N-62/358 Patrachar wali Jhuggi Timarpur Delhi accused in the above mentioned kalandra. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologises for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.V Act as per kalandra from P.S Alipur, Delhi.

After perusal of the kalandra and the available facts, I hereby order to release the Vehicle i.e. Tata Dumper (DL1LAG5404) vide memo dated 03.07.2023 in the present kalandra subject to the deposit of Rs. 20,000/- (Rupees) Twenty thousand only as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.

  
11.7.23

NAVNEET MANN (IAS)  
SUB DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

Dated: 11/07/23

F. No. 2535/SDM/AP/2023/72894-896

Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, P.S. Swaroop Nagar, Delhi.
3. Sh. Vishnu s/o Sh. Mahipat, r/o jhuggi no. N-62/358 Patrachar wali Jhuggi Timarpur Delhi.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI-36.  
TEL: 011-27703773, E-MAIL: [sdmalipur@gmail.com](mailto:sdmalipur@gmail.com)

Dated: 11/07/23

F. No. SDM/AP/2022/72894-896

DD NO: 93A

Dated: 03/07/2023

P.S. SWAROOP NAGAR

KALANDRA U/S 5/15 E.V ACT

Present Sh. Vishnu s/o Sh. Mahipat, r/o jhuggi no. N-62/358 Patrachar wali Jhuggi Timarpur Delhi accused in the above mentioned kalandra. He submits that he is a poor man. He was unaware about the relevant provision of land. He apologises for his work and submits that he will not repeat the offence in future. He has committed the offence under section 5/15 of E.V Act as per kalandra from P.S Alipur, Delhi.

After perusal of the kalandra and the available facts, I hereby order to release the Vehicle i.e. Tata Dumper (DL1LAG5404) vide memo dated 03.07.2023 in the present kalandra subject to the deposit of Rs. 20,000/- (Rupees) Twenty thousand only as penalty/fees in favor of DDO, DC North, Office of the Dy. Commissioner (North), District North, DM (North) office Complex, Alipur, Delhi-110036.



11.7.23

NAVNEET MANN (IAS)  
SUB DIVISIONAL MAGISTRATE  
ALIPUR, DELHI

Dated: 11/07/23

F. No. 2535/SDM/AP/2023/72894-896

Copy to:-

1. Account Officer, O/o Dy. Commissioner (North), District North, Alipur, Delhi-36.
2. The SHO, P.S. Swaroop Nagar, Delhi.
3. Sh. Vishnu s/o Sh. Mahipat, r/o jhuggi no. N-62/358 Patrachar wali Jhuggi Timarpur Delhi.

Su Krishna G

Received  
V. K. Parkash  
H.C. VED PARKASH  
1. 2. 2023



## ANNEXURE-II

GOVERNMENT OF NCT OF DELHI  
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)

D.M. (NORTH) OFFICE COMPLEX, G.T. KARNAL ROAD, DELHI-110036

Date: 16/07/24

F.No./275/SDM/AP/090763641/2024 5305

To,

The District Magistrate,  
Baghpat District,  
NH 334B, Uttar Pradesh-250619

**Sub:- Regarding issue of sand mining in Yamuna Flood plains.**

Sir,

Please refer the letter No. No.544-A dated 04/07/2024 issued from the office of the SDM(Khekra) vide which it was conveyed that Kherka Tehsil showed their inability to participate in Joint Demarcation scheduled on 04/07/2024 till the clarification received from Higher Authorities in the interstate boundary matter.

In this regard, it is requested that the concerned officials be directed to keep regular check to stop the illegal sand mining from the jurisdiction of Village Kulakpur, North Distt. GNCT of Delhi on immediate basis till the joint demarcation is conducted by the respective districts.

Yours faithfully,

  
(AMAN SINGH LOHAN)  
SDM (ALIPUR)

Copy for information to:-

1. SO to Chief Secretary Delhi, 3<sup>rd</sup> Level, Delhi Secretariat, I.P.Estate, ND-110002.
2. PA to ACS (Revenue)-cum -Divisional Commissioner, 5 Sham Nath Marg, ND-110054.
3. PA to DM(North), GT Karnal Road, Alipur, Delhi-110036.
4. Guard file



  
(AMAN SINGH LOHAN)  
SDM (ALIPUR)

## ANNEXURE-III (Colly)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI  
TEL: 011-27703773, E-MAIL: [sdmalipur1@gmail.com](mailto:sdmalipur1@gmail.com)

DATED: 16/08/24

F.No/SDM/AP/2023/7064-68

To,  
The ACP  
Alipur, Delhi-110036

Sub: Regarding illegal earth excavation/ lifting from river bed in between Shank No. 16 & 17 of Right Marginal Embankment of river Yamuna in near Sungerpur village, Delhi.

Sir,

It has been brought to notice of the undersigned that some persons have deployed pock lane machine for lifting of earth from the river bed in between Shank No. 16 & 17 of Right Marginal Embankment (RME) near Sungerpur village. In this regard, it is stated that this activity is being carried out by the miscreants illegally and may render the nearby area of Shank No 16 & 17 vulnerable to flood waters in the river during the monsoon season.

It is therefore requested, to direct the concerned police authorities to take necessary action regarding illegal earth lifting between Shank No 16 & 17 in River Yamuna. Further may also have requested to deploy police personnel for 24-hour patrolling duty in the aforementioned area to stop illegal earth lifting from the above site

This may be treated as most urgent.

Encl: As Above



AMAN SINGH LOHAN, DANICS)  
SDM (ALIPUR)

DATED: 16/08/24

F.No/SDM/AP/2023/7064-68  
Copy to:

1. D.M (North) for information.
2. DCP (Outer North), 1<sup>st</sup> Floor P.S. Samaypur Badli, for information.
3. SHO Alipur for necessary action.
4. Guard file.



AMAN SINGH LOHAN, DANICS)  
SDM (ALIPUR)

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR  
TEL: 011-27703773, e-MAIL-sdmalipur1@gmail.com

F. No. 2657/SBM/AP/2024/76824

Dated: 02/09/24

To

The SHO (Alipur),  
PS Alipur, Govt. of NCT of Delhi

**Sub: To provide Action Taken Report-reg.**

Sir,

In continuation of this office letter of even number dated 16.08.24 regarding taking necessary action on illegal earth lifting between Shank 16 & 17 in river Yamuna, this is to request you to provide the action taken report in the matter at the earliest.

Yours faithfully,

Encl: As above.

  
(AMAN SINGH LOHAN, DANICS)

SUB-DIVISIONAL MAGISTRATE (ALIPUR)

F. No.

Dated:

Copy to:

1. DM (North)
2. DCP(Outer North), 1st floor, PS Samaypur Badli.
3. ACP (Alipur)

  
(AMAN SINGH LOHAN, DANICS)

SUB-DIVISIONAL MAGISTRATE (ALIPUR)

REMINDEK-II

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR  
TEL: 011-27703773, e-MAIL-sdmalipur1@gmail.com

F. No. 2657/SDM/AP/2024/12036-38

Dated: 04/01/2025

To

The SHO (Alipur),  
PS Alipur, Govt. of NCT of Delhi

**Sub: To provide Action Taken Report-reg.**

Sir,

In continuation of this office letter of even number dated 16.08.24 & 02.09.24 regarding taking necessary action on illegal earth lifting between Shank 16 & 17 in river Yamuna, this is to request you to provide the action taken report in the matter at the earliest.

Yours faithfully,

Encl: As above.

  
(AMAN SINGH LOHAN, DANICS)  
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

F. No. 2657/SDM/AP/2024/12036-38

Dated: 04/01/2025

Copy to:

1. DM (North)
2. DCP(Outer North), 1st floor, PS Samaypur Badli.
3. ACP (Alipur)

  
(AMAN SINGH LOHAN, DANICS)  
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

## ANNEXURE-IV

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR  
TEL: 011-27703773, e-MAIL-sdmalipur1@gmail.com

Dated: 02/09/24

F. No. 2657/SOM/AP/2024/7685

To

The Assistant Engineer-IV,  
Irrigation & Flood Control Department,  
Civil Division No. IV, Bharat Nagar, GNCT of Delhi-52

**Sub: Illegal earth excavation/ lifting from river bed in between Shank No. 16 & 17 of Right Marginal Embankment of river Yamuna in near Sungerpur village, Delhi -reg.**

Sir,

In reference to your office letter number No.AE-IV/CD-VI/Work/2024-25/22 dated 12.08.24 on the captioned subject this is to inform you that the concerned police authorities have been apprised of the same for urgent necessary action in the matter.

Further, it is requested to sensitise the concerned staff of your department to immediately inform police authorities telephonically if any violation is reported so that immediate action could be initiated by the authorities to stop the menace of illegal earth lifting in the area.

This is for your information and urgent necessary action in the matter please.

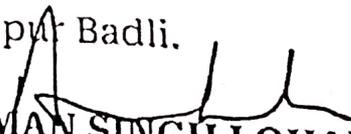
  
Yours faithfully,  
(AMAN SINGH LOHAN, DANICS)  
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

F. No.

Dated:

Copy to:

1. DM (North)
2. DCP(Outer North), 1st floor, PS Samaypur Badli.
3. ACP (Alipur)

  
(AMAN SINGH LOHAN, DANICS)  
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

## ANNEXURE-V (Colly)

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR  
TEL: 011-27703773, e-MAIL-sdmalipur1@gmail.com

F. No. 2657/SDM/Alipur/2024/7188

Dated: 02/09/24

To

The BDO (North),  
GNCT of Delhi-36

**Sub:** Illegal earth excavation/ lifting from river bed in between Shank No. 16 & 17 of Right Marginal Embankment of river Yamuna in near Sungerpur village, Delhi -reg.

Sir,

Please find enclosed herewith letter number No.AE-IV/CD-VI/Work/2024-25/22 dated 12.08.24 from the Assistant Engineer-IV, Irrigation & Flood Control Department, GNCTD on the captioned subject which is self explanatory.

It is, therefore, requested to ensure the protection of Gram Sabha land casualty on the matter, if any. Accordingly, submit an action taken report in the matter for further necessary action at our end.

This is for your information and urgent necessary action in the matter please.

Yours faithfully,

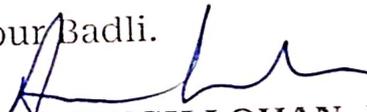
  
(AMAN SINGH LOHAN, DANICS)  
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

Dated:

F. No.

Copy to:

1. DM (North)
2. DCP(Outer North), 1st floor, PS Samaypur Badli.
3. ACP (Alipur), PS Alipur, Delhi

  
(AMAN SINGH LOHAN, DANICS)  
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

REMINDER-I

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)  
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR  
TEL: 011-27703773, e-MAIL-sdmalipur1@gmail.com

F. No. 2657/SDM/AP/2024/12030-33

Dated: 04/01/25

To

The BDO (North),  
GNCT of Delhi-36

**Sub: Illegal earth excavation/ lifting from river bed in between  
Shank No. 16 & 17 of Right Marginal Embankment of river  
Yamuna in near Sungerpur village, Delhi -reg.**

Sir,

In continuation of this office letter of the even number dated 02.09.2024, please find enclosed herewith letter number No.AE-IV/CD-VI/Work/2024-25/22 dated 12.08.24 from the Assistant Engineer-IV, Irrigation & Flood Control Department, GNCTD on the captioned subject which is self explanatory.

It is, therefore, requested to ensure the protection of Gram Sabha land casualty on the matter, if any. Accordingly, submit an action taken report in the matter for further necessary action at our end.

This is for your information and urgent necessary action in the matter please.

Yours faithfully,

  
(AMAN SINGH LOHAN, DANICS)  
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

F. No.

Dated:

Copy to:

1. DM (North)
2. DCP(Outer North), 1st floor, PS Samaypur Badli.
3. ACP (Alipur), PS Alipur, Delhi

  
(AMAN SINGH LOHAN, DANICS)  
SUB-DIVISIONAL MAGISTRATE (ALIPUR)

ANNEXURE-VI

श्रीमान जी,

श्रीदेशानुसार जनबल 20/11/2014 को नं. 140

NPLAP व प्रालिखित बल के साथ समुना क्षेत्र

के पुस्तक शंक न. 24 व शंक न. 13 के समुना

की तरफ जाने वाले रास्ते पर जाकर मौके

देखे गए। मौका शंक न. 24 से रास्ते समुना

पर जाकर पाया गया कि गांव बेहरी दोलतपुर

की सीमा (पूर्वी) के कालघाट उत्तर प्रदेश की

सीमा पर समुना के अन्दर हीलों पर दूकों-

द्वारा रेती भरती हुई गरी गरी। लेकिन मौका

समुना नदी के अन्दर का होने की वजह से

रकबा मौजा का पता नहीं लगा पाया। पुस्तक

शंक न. 13 से रास्ते समुना पर जाकर पाया

कि समुना नदी के अन्दर बने हीलों पर उत्तर प्रदेश

की तरफ दूकों द्वारा रेती भरती हुई गरी गरी

लेकिन उपरोक्त दोनों मौके पर बीच में नदी

होने की वजह से पहचान नहीं जा सका व

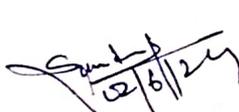
रकबा मौजा भी पता नहीं लगा सका। लिहाजा

सभी स्थिति महीन द्वारा पेंसिल के काट ही

पता लगाई जा सकती है मौके के लंबे माप

समाप्त है)

 07/11/14

 02/06/2015

 02/06/14  
NPLAP

 02/06/2015